- (ii) (a) Fortieth Annual Report and Accounts of the Indian Standards Institution (now Bureau of Indian Standards), New Delhi, for the year 1986-87, together with the Audit Report on the Accounts.
- (b) Review by Government the working of the Institution. [Placed in Library. See No. LT-5212/87 for (a) and (b)].
- I. Pulses, Edible oilseeds and Edible oils (storage control) (Second Amendment) Order, 1987.
- II. Pulses, Edible oilseeds and Edible oils (Storage Control) Third Amendment Order, 1987.
- III. Pulses, Edible oilseeds and Edible oils (Storage Control) Amendment Order, 1987.

SHRI H, K L. BHAGAT: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under subsection (6) of section 3 of the Essential Commodities Act, 1955:---

- (1) S.O. No. 833(E), dated the 18th September, 1987, publishing Edible Oilseeds the Pulses Edible Oils (Storage Control) (Second Amendment) Order, 1987.
- 983(E), dated the (11) S.O. No. 12th November, 1987, publishing the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1987
- (111) S.O. No. 992(E), dated the 18th November, 1987, publishing the Pulses, Edible Oilseeds and Edible Control)  $Oil_{s}$ (Storage Fourth - Amendment Order, 1987.

[Placed in Library. See No. LT-5137|87 for (i) to (iii)].

Rice-Milling Industry (Regulation and Licensing) (Second Amendment) Rules, 1987

SHRI H. K. L. BHAGAT: Sir. I also beg to lay on the Table a copy (in English and Hindi) of the ministry of Food and Civil Supplies (Department of Food) Notification G.S.R. 935(E), dated the 25th November. 1987, publishing the Rice-Milling Industry (Regulation and Licensing) (Second Amendment) Rules, 1987, under sub-section (4) of the section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No LT-5209|87].

- I. Report and Accounts (1986-87) of the Neelachal Ispat Nigam Limited, Bhubaneswar and papers.
- II. Report and Accounts (1986-87) of Metallurgical and Engineering Consultants (India) Limited, Ranchi (Bihar) and related papers.

THE MINISTER OF STEEL AND MINES (SHRI M. L. FOTEDAR): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:-

- (1) (a) Fifth Annual Report and Accounts of the Neelachal Nigam Limited, Bhubaneswar, the year 1986-87 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government the working of the Nigam.

[Placed in Library. See No. LT-5162|87 for (a) and (b)].

(ii) (a) Fourteenth Annual port and Accounts of the Metallurgical and Engineering Consultants (India) Limited, Ranchi (Bihar), for the year 1986-87, together with